

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

R.A. No.14 of 1998
(O.A. No.804 of 1997)

Present: Hon'ble Mr. D. Purakayastha, Judicial Member

1. Smt. Bahomoni, wife of late Mashi Prakash,
Ex-Mate under CPWI-I, Bandamunda,
Dhakradharpur, S.E. Railway, residing at
D/O Fatik Roy, Vill. Bihar Jura, P.O. Murakata,
Dist. Bankura

2. Jakaria Surin, s/o Late Mashi Prakash,
Ex-Mate Under CPWI-I, Bandamunda, S.E. Riy.
Residing at D/O Fatik Roy Vill- Bihar Jura,
P.O. Murakata, Dist.Bankura

... Applicants

VS

1. Union of India, through the General Manager
South Eastern Railway, Garden Reach, Calcutta-43

2. The Sr. Divisional Personnel officer,
S.E. Railway, Chakradharpur

... Respondents

(Counsel present at the time of final hearing of the original application) :

For the Applicants: Dr. S. Sinha, counsel

For the Respondents: Mr. P. Chatterjee, counsel

DISPOSED OF BY CIRCULATION

Date of order: 3-11-98

O R D E R

Applicants, Smt.Bahomoni and Jakaria Surin being the widow wife and son respectively of the deceased late Mashi Prakash, ex-Mate under CPWI-I, Bandamunda sought a review of the judgment dated 16.4.98 passed by this Tribunal in OA 804/97 on the ground that the Tribunal had overlooked the master circular No.16 regarding appointment on compassionate ground which emphasises that the case of 15 years' old from the date of death of Government Servant can be considered by the General Manager for appointment on compassionate ground and thereby the judgment should be reviewed in view of the master Circular No.16, annexed as Annexure-R-II to the review application.

Contd...2/-

2. I have gone through the judgment passed by me on 16.4.98 and I find that a reasoned and speaking order has been passed indicating the reasons for which the applicant No.2 is disentitled to get compassionate appointment. I am of the view that the judgment of the Hon'ble Apex Court, as mentioned in the judgment would prevail over the master circular regarding the appointment on compassionate ground.

3. In view of the reasons stated above I do not find any merit in the application and thereby the review application is dismissed by circulation awarding no order as to costs.


(D. Purkayastha)

MEMBER (J)